SCHEDULE
(See section 3)
Enactments Amended

Number and year	Short title		Amendments
1	2		3
Mah. V of 1962.	The Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.	1.	In section 2, after clause (12), the followin clauses shall be inserted, namely:—
			"(13) "District Selection Board" means Board constituted under section 250;
			(14) "Divisional Selection Board" means Board constituted under section 250 ;".
		2.	In section 95, in sub-section (2), for claus $(b)$ , the following clause shall be substitute namely :—
			"(b) shall appoint officers and servants of Class III service from the lists of candidate selected by the District Selection Board, of as the case may be, the Divisional Selection Board and also under the proviso to section 251;".
		3.	After section 248, the following sections sha be inserted, namely :—
	Established of Divisional Selection Boards and District Selection Boards.		"249. There shall be a Divisional Selection Board for each Division and a District Selection Board for each District.
	Constitution of Divisional and District Selection Boards.		250. (1) For the purpose of securing imparti selection of personnel in the Distri- Technical Service (Class III) and Distri- Service (Class III), the State Government shall constitute the Divisional Selection Boards and the District Selection Boards.
			<ul><li>(2) The members of the Boards constituted a aforesaid shall be appointed by the Star Government and each Board shall consist of such number of members not exceeding sit as that Government may determine.</li></ul>
			(3) The State Government shall appoint Chairman for each of the aforesaid Board from among its members.
			(4) The members who are not officers of the State Government shall be paid such honoraria, travelling and other allowances a may be determined by the State Government The State Government may by rule determine other terms of their appointment and the terms so determined shall not be varied to their disadvantage after the appointment.

SCHEDULE—contd.				
Number and year	Short title		Amendments	
1	2		3 (5) The State Government shall appoint any officer or person to be the Secretary of each of the Boards constituted by the State Government.	
	Function of Selection Boards.		251. Subject to the rules made by the State Government in that behalf, it shall be the duty of the Divisional Selection Board to select candidates for appointment to posts in each grade and each category of the District Technical Service (Class III), and it shall be the duty of the District Selection Board to select candidates for appointment to posts in each grade and each category of officers and servants in the District Service (Class III) :	
			Provided that, nothing in this section shall prevent the State Government from making any rules, in consultation with a Divisional Selection Board or a District Selection Board, specifying the circumstances in which, it shall not be necessary for the Divisional Selection Board or the District	
			Selection Board to select candidates for appointment to a post or posts specified in such rules, and providing for the manner in which such appointment shall be made by the Chief Executive Officer.".	
		4.	In section 274, in sub-section (2), after clause $(xxxix)$ , the following clauses shall be inserted, namely :—	
			"( <i>xl</i> ) under sub-section (4) of section 250 determining other terms of appointment of members referred to in that section ;	
			( <i>xli</i> ) under section 251, prescribing the rules subject to which the Divisional Selection Board shall select candidates for appointments to posts in each grade and each category of the District Technical Service (Class III), and the District Selection Board shall select candidates for appointments to posts of each grade and each category of officers and servants in the District Service (Class III);".	
Mah. XL of 1965.	The Maharashtra Municipal- ties Act, 1965.	1.	<ul> <li>In section 76,—</li> <li>(<i>a</i>) in sub-section (2), for the words, brackets and figures "Subject to the provisions of the Maharashtra Public Services (Subordinate)</li> </ul>	

SCHEDULE-	—contd
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Number	Short title		Amendments
and year 1	2		3
			Selection Board Act, 1973 (Mah. XXI of 1973), and the rules made thereunder, the qualifications" the words "The qualifications" shall be substituted ;
		( <i>b</i> ) for sub-section ( <i>3</i> ), the following sub- section shall be substituted, namely :—	
		"(3) (a) The power of making appointment to any post referred to in clause (a) of sub- section (2) shall vest in the Standin Committee, and if the Council so decides in the President.	
		(b) The power of making appointment to any post referred to in clause (b) of sub- section (2) shall vest in the Council, or in the Standing Committee, if the Council s decides.".	
		2.	In section 79, in sub-section (2),—
			( <i>a</i> ) the first proviso shall be deleted ;
			( <i>b</i> ) in the second proviso, for the word "Provided further that" the words "Provide that" shall be substituted.
Bom. LXI of	The Bombay Primary Educa-		In section 23,—
1947.	• •		(1) in sub-section (4),—
		<ul> <li>(a) for the words "and Attendance Officers" the words ", Attendance Officers and teachers" shall be substituted;</li> </ul>	
		(b) after the words "selection of candidates" the words "and teachers shall be inserted ;	
		(2) in sub-section (5), for the word brackets and figure "Subject to the provision of sub-section (6), the school board" the words "The school board" shall be substituted;	
			(3) sub-section (6) shall be deleted ;
			(4) for the marginal note, the followin shall be substituted, namely :—
		"Staff Selection Committee.".	

SCHEDULE—contd.